

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
EXECUTION APPLICATION NO. 8 OF 2023
IN
ORIGINAL APPLICATION NO. 15 OF 2021

IN THE MATTER OF:

YOGESH MANMOHAN DESHPANDE

...APPLICANT

VERSUS

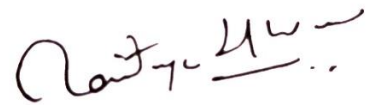
THE PRINCIPAL SECRETARY, ENVIRONMENT DEPT. & ORS.

...RESPONDENTS

INDEX

S.No.	Particulars	Page
1.	Affidavit-in-Reply in response to Joint Committee Report on behalf of Respondent No. 10	
2.	Annexure R-1 Copy of the Application Number 21-4/11177/MH/INF/2024 dated 30.03.2024 submitted by Respondent No. 10 to the CGWA	
3.	Annexure R-2 Copy of CGWA NOC vide NOC No. CGWA/NOC/INF/ORIG/2024/20241 dated 30.04.2024 issued to Respondent No. 10	
4.	Annexure R-3 Copy of Application for Consent to Renewal dated 4.01.2024 bearing no. MPCB-CONSENT-0000193028 submitted by Respondent No. 10 the MPCB	
5.	Annexure R-4 A copy of Payment Receipt dated 10.01.2024	
6.	Annexure R-5 A copy of the MPCB Scrutiny Letter dated 24.02.2024	
7.	Annexure R-6 A copy of Letter no. RK/2024-25/008 dated 3.04.2024 sent by Respondent No. 10 to the MPCB	
8.	Annexure R-7 A copy of Payment Receipt dated 12.04.2024	

THROUGH



MAITREYA PRITHWIRAJ GHORPADE
ADVOCATE

COUNSEL FOR THE RESPONDENT NO. 10

Mobile: 7024102546

Email: maitreya.ghorpade@gmail.com

Place: Pune

Date: 23.01.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
EXECUTION APPLICATION NO. 8 OF 2023
IN
ORIGINAL APPLICATION NO. 15 OF 2021



IN THE MATTER OF:

YOGESH MANMOHAN DESHPANDE

...APPLICANT

VERSUS

THE PRINCIPAL SECRETARY, ENVIRONMENT DEPT. & ORS..... RESPONDENTS

AFFIDAVIT-IN-REPLY IN RESPONSE TO E.A. NO. 8 OF 2023 (WZ) AND JOINT COMMITTEE REPORT ON BEHALF OF RESPONDENT NO. 10

I, Chetan Sharad Golande, the authorized signatory of the Respondent No. 10 Rohan Kritika Co-operative Housing Society, having my address at S. No. 117/A/1, 117/B, Final Plot No. 538/A, Parvati, Sinhagad Road, Pune - 411030.

, do hereby state on solemn affirmation as under:

1. I say that I am presently Chairman of Respondent No. 10, and I am authorized to file the present Affidavit. I am filing this Affidavit-in-Reply in response to the contents of the E.A. No. 8 of 2023(WZ) and the Joint Committee Report dated 4.10.2023 prepared by the Maharashtra Pollution Control Board ('MPCB'), Pune Municipal Corporation ('PMC') and Tahsildar, Pune.
2. At the outset, I deny each and every averment and conclusion made in the Joint Committee Report dated 4.10.2023 which is contrary to and/or inconsistent with what has been submitted on record in the present Affidavit-in-Reply. Furthermore, nothing stated in the present Affidavit-in-Reply on behalf of Respondent No. 10 shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted.
3. At the further outset, it is submitted that the present E.A. No. 8 of 2023(WZ) does not raise any specific allegations against the answering Respondent whatsoever. Accordingly, the answering Respondent craves leave to file a para-wise response to the contents of E.A. No. 8 of 2023(WZ) if so directed by this Hon'ble Tribunal.

4. It is submitted that the impugned project is a residential building construction project titled 'M/s Rohan Kritika Co-operative Housing Society' located at Sinhagad Road, Survey No. 117A (1) & 117B, Final Plot. No. 538/A of village Parvati (North), Pune – 411030, built over a total area admeasuring 30421.78 sq. mtrs., and permissible total Built-Up Area ('BUA') of 82,581 sq. mtrs. including FSI area of 38,155.70 sq. mtrs. constructed by Respondent No. 9 Rohan Builders and Developers Pvt. Ltd.
5. That Respondent No. 9 was granted Environmental Clearance ('EC') on 3.05.2013 for construction of the impugned project, and vide Society Conveyance Deed No. 1746-2022 dated 31.01.2022, the impugned property was conveyed to the answering Respondent.
6. It is submitted that the Applicant vide O.A. 15 of 2021(WZ) furthered *inter alia* allegations of EC and CTO violations by Respondent No. 9 in construction of the impugned project. That no specific or general allegations were raised against the answering Respondent whatsoever.
7. It is further submitted that in the said O.A. 15 of 2021(WZ) vide order dated 1.07.2021, this Hon'ble Tribunal had directed the following:

"3. Having regard to the above averments, we are of the view that a joint Committee comprising nominees of State PCB, Pune Municipal Corporation (PMC) and District Magistrate, Pune needs to visit the site and on verification of the allegations, take remedial action in exercise of their statutory powers, following due process. In particular, location of the STP may be examined and if it is found that the location is not appropriate, the same may be relocated and/or safeguards adopted to prevent any nuisance to the inhabitants..."
8. It is pertinent to note that the said order dated 1.07.2021 in O.A. 15 of 2021(WZ) which is sought to be executed vide the present E.A. 8 of 2023(WZ), was itself passed prior to the impugned project being conveyed to the answering Respondent.
9. That no appeal was preferred against the said order dated 1.07.2021, and accordingly, this Hon'ble Tribunal vide order dated 15.05.2023 in the present E.A. 8 of 2023(WZ), held that the order dated 1.07.2021 has attained finality and cannot be challenged.

10. However, vide the same order dated 15.05.2023, this Hon'ble Tribunal ordered the MPCB to place a Joint Committee Report detailing action taken by the Committee in pursuance of order dated 1.07.2021 in OA 15 of 2021(WZ). Accordingly, this Hon'ble Tribunal had directed as follows:

"3. By the order dated 01.07.2021 passed by this Tribunal, several directions were issued to the Committee and the office report also indicates that a copy of this order was sent to all the Authorities mentioned in the said report for compliance, but as per the arguments of the learned counsel for the applicant, no action has been taken by the Committee so far. We direct the Registry, after registration of Execution Application, to call for a report from the Nodal Agency, which is Maharashtra State Pollution Control Board (MPCB) as to what action has been taken by the Committee in this regard, within a period of one month."

11. Thereafter, since no report was filed until the next hearing, this Hon'ble Tribunal vide order dated 17.08.2023 in the present E.A. 8 of 2023(WZ) directed the MPCB to ensure that the Joint Committee Report was submitted within four weeks.

12. Accordingly, the MPCB has filed Joint Committee Report dated 4.10.2023 based upon site-inspection of the impugned project as conducted on 3.08.2023. That the said Joint Committee Report in its 'Conclusions', as on **Pg. 196**, have made the following observations relevant to the answering Respondent:

'5.0 Conclusions

...

b. Society has provided two bore wells, not obtained CGWA NOC for the same.

c. Society has not renewed consent after 31.01.2022, which shall be renewed on regular basis.'

13. Accordingly, the answering Respondent submits the following responses to the conclusions observed by the Joint Committee Report.

I. THE ANSWERING RESPONDENT HAS OBTAINED CGWA NOC

14. It is submitted that the answering Respondent vide Application dated 30.03.2024, has submitted an Application for Permission to Abstract Groundwater ('NOCAP') for Infrastructure Use so as to meet the daily water requirements of the impugned project. A copy of the Application Number 21-4/11177/MH/INF/2024 dated 30.03.2024 submitted by Respondent No. 10 to the CGWA is annexed and marked herewith as **ANNEXURE R-1**.

15. That based on the said Application dated 30.03.2024, the CGWA has issued a NOC for Groundwater Abstraction to the answering Respondent as on 30.04.2024, which has a period of validity from 01.05.2024 to 29.03.2029. That the said CGWA NOC dated 30.04.2024 also contains the Payment Receipt for Abstraction Fees amounting to Rs. 20,950/- made by the answering Respondent to the CGWA. Accordingly, the answering Respondent has complied with all statutory regulations pertaining to abstraction of groundwater for the operation of the impugned project. A copy of CGWA NOC vide NOC No. CGWA/NOC/INF/ORIG/2024/20241 dated 30.04.2024 issued to Respondent No. 10 is annexed and marked herewith as **ANNEXURE R-2.**

II. THE ANSWERING RESPONDENT HAS APPLIED FOR RENEWAL OF CONSENT

16. It is submitted that Respondent No. 9 was granted Consent to Establish dated 20.11.2013, and Consents to Operate dated 12.05.2017 and 25.01.2019 by the MPCB, which were subsequently renewed vide Consent to Renewal order dated 15.07.2021, with such Consent having a period of validity until 31.01.2022.

17. That thereafter, answering Respondent submitted to the MPCB its Application for Consent to Renewal dated 4.01.2024 bearing no. MPCB-CONSENT-0000193028. A copy of Application for Consent to Renewal dated 4.01.2024 bearing no. MPCB-CONSENT-0000193028 submitted by Respondent No. 10 the MPCB is annexed and marked herewith as **ANNEXURE R-3.**

18. That in furtherance of the processing of the Application for Consent to Renewal dated 4.01.2024, the answering Respondent has also made payment of Rs. 7500/- application fees paid via online transaction dated 10.01.2024. A copy of Payment Receipt dated 10.01.2024 is annexed and marked herewith as **ANNEXURE R-4.**

19. In response to the Application for Consent to Renewal, the answering Respondent received a Scrutiny Letter dated 24.02.2024 from the MPCB, which *inter alia* directed the answering Respondent to submit penal charges of Rs. 14548/- for period of operation without obtaining Consent to Renewal from the MPCB. A copy of the MPCB Scrutiny Letter dated 24.02.2024 is annexed and marked herewith as **ANNEXURE R-5.**

20. That thereafter, the answering Respondent reply vide letter no. RK/2024-25/008 dated 3.04.2024, has assured MPCB of forthwith payment of penal charges. A copy of Letter no. RK/2024-25/008 dated 3.04.2024 sent by Respondent No. 10 to the MPCB is annexed and marked herewith as **ANNEXURE R-6**.
21. In adherence of the directions issued by the MPCB, the answering Respondent has completed payment of penal charges amounting to Rs. 14548 paid vide online transaction dated 12.04.2024. That since such Application for Consent to Renewal has not been rejected by the MPCB, the answering Respondent is deemed to be granted the Consent to Renewal as per Section 25(7) of the Water (Prevention and Control of Pollution) Act, 1974. A copy of Payment Receipt dated 12.04.2024 is annexed and marked herewith as **ANNEXURE R-7**.
22. Accordingly, the answering Respondent submits that there has been complete adherence of the statutory regulations and directions of the concerned authorities by the answering Respondent in obtaining the requisite permissions.
23. Therefore, it is respectfully submitted that the Joint Committee Report's observations/conclusions with respect to the answering Respondent have been adequately addressed by the answering Respondent, and accordingly, the same do not survive for consideration by this Hon'ble Tribunal.

III. COMPLIANCE OF IMPUGNED ORDER SUFFICIENTLY ENSURED

24. Notwithstanding the above-mentioned, it is pertinent to observe that the order being sought to be executed vide the present Execution Application viz., order dated 1.07.2021 in O.A. 15 of 2021(WZ), clearly contains directions to constitute a Joint Committee comprising of nominees of MPCB, PMC and District Magistrate, who were then directed to visit the impugned project and verify the allegations raised by the Applicant.
25. In particular, the Joint Committee vide **Para 3** of the said order, was directed to examine to location of the Sewage Treatment Plant ('STP'), and if the same was found to be located in an inappropriate location, the Joint Committee were directed to relocate the same, and/or impose safeguards on the operation of said STP.

26. As above-mentioned, this Hon'ble Tribunal vide order dated 15.05.2023 has ordered for the execution of the order dated 1.07.2021, and has directed the Joint Committee comprising of nominees of the MPCB, PMC, and the District Collector, Pune, to accordingly produce a report detailing the action taken with respect to the compliance of the order dated 1.07.2021.

27. That as previously stated, the Joint Committee has adhered to the directions of this Hon'ble Tribunal, and has carried out a detailed assessment of the allegations raised by the Applicant, as during site visit dated 3.08.2023.

28. Thereafter, the Joint Committee has filed its Report on 4.10.2023 detailing compliance of the all the alleged issues raised by the Applicant, including examination of the location of STP and related concerns, and has not found any non-compliance of statutory regulations as originally raised in OA 15 of 2021(WZ).

29. Accordingly, the answering Respondent submits that the Joint Committee Report clearly evidences that none of the issues raised vide the Original Application No. 15 of 2021(WZ) survive for consideration. Therefore, the answering Respondent submits that the present E.A. No. 8 of 2023(WZ) is liable to be dismissed.



Not 7-40

Date: 23.01.2025

ADVOCATE FOR RESPONDENT NO. 10

I know the Affiant

Advocate



Chetani
Affiant

BEFORE ME
S. M. Nirpharake
S. M. NIRPHARAKE
NOTARY STATE OF MAHARASHTRA
PUNE

Noted and Registered
at Sr. No. 100/25

(Respondent No. 10) Date: 23 JAN 2025



Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/11177/MH/INF/2024

1. General Information:				
Water Quality:		Fresh Water		
Application Type Category/ Type of Application:		Group housing		
(i) Name of Infrastructure:	ROHAN KRITIKA CO-OP HOUSING SOCIETY LTD			
(ii) Location Details of the Infrastructure Unit- (Attach Approved Site Plan with Location Map) (\$)				
Address Line 1 :	LOCATED AT S.NO 117,			
Address Line 2 :	HISSA NO.A/1, B, FINAL PLOT NO.538 A,			
Address Line 3 :	NR.P L DESHPANDE UDYAN, PARVATI, PUNE 411030			
State:	MAHARASHTRA			
District:	PUNE			
Sub-District:	PUNE CITY			
Village/Town:	Pune			
Latitude:				
Longitude:				
Area Type :	Non-Notified			
Area Type Category :	Safe			
Whether industry is MSME:	No			
Whether the project falls in Wetland Area:	No			
(iii) Communication Address				
Address Line 1:	S.NO 117, HISSA NO.A/1, B, FINAL PLOT NO.538 A			
Address Line 2:	NR.P L DESHPANDE UDYAN, PARVATI, PUNE 411030			
Address Line 3:				
State:	MAHARASHTRA			
District:	PUNE			
Sub-District:	PUNE CITY			
Pincode:	411030			
Phone Number with Area Code:				
Mobile Number:	91 9921174727			
(v) Fax Number				
(iv) Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)	
Green Belt Area	3000.00	0.00	3000.00	
Open Land	100.00	0.00	100.00	
Road/ Paved Area	3000.00	0.00	3000.00	

Government of India
Ministry of Jal Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
 Central Ground Water Authority (CGWA)
 Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/11177/MH/INF/2024

	Rooftop area of building/ sheds	30000.00	0.00	30000.00
	Total	36100.00	0.00	36100.00
(vi)	Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)			
(vii)	Average Annual Rainfall in the Area (in mm):			
(viii)	Whether Ground Water Utilization for: Expansion Program Of Exiting Industry			
	Date of Commencement Infrastructure: 31/03/2017			
	Date of Expansion : 29/03/2024			
2.	Total Number and Type of :			
a)	Dwelling Units	1		
b)	Commercials Units	0		
c)	Industrial Units	0		
d)	Others	0		
3.	Details of Water Requirement (Fresh and Recycled Water Usage) (Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage)(\$)			
(i)	Total Water Requirement (a+b+c+d) (m3/day)			
		Existing	Proposed	Total
	Water Requirement Details (Fresh Water) (m3/day)			
(a)	Ground Water Requirement (m3/day):	0.00	30.00	30.00
(b)	Surface Water Available (Canal, River, Ponds etc.) (m3/day):	50.00	0.00	50.00
(c)	Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
	Total Fresh Water Requirement (a+b+c)(m3/day):	50.00	30.00	80.00
(d)	Recycled Water Usage (m3/day):	10.00	5.00	15.00
	Total Water Requirement (a+b+c+d)(m3/Day):	60.00	35.00	95.00
3.	(i-a) Dewatering Required, Whether the Groundwater Table will be Intersected			No
(a)	Depth (m bgl)			
	Minimum (m bgl)			
	Maximum (m bgl)			
(b)	Maximum Depth Proposed to Dewater (m bgl)			
(c)	Proposed Quantity of Ground Water to be Dewaterd: (m3/day)			
	(m3/year)			
(d)	Proposed Utilisation of Pumped Water(\$)			
(e)	Any Other Information			
(f)	Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)			
	Number of Existing Structures 0			

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/11177/MH/INF/2024

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (day) / days (year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
------	---	-------------------------------	--	---------------------	---------------------------------------	-------------------	---------------------	---------------------------------	---

(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures

0

SNo.	Type of Structure Name / Year of Construction	Depth(Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (day) / days (year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
------	---	------------------------------	--	---------------------	---------------------------------------	-------------------	---------------------	---------------------------------	---

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Residential/Domestic	0.00	30.00	30.00	365	10950.00
Commercial Activity	0.00	0.00	0.00	0	0.00
Industrial Activity		0.00	0.00		0
Greenbelt Development /Environment Maintenance	0.00	0.00	0.00	0	0.00
Other Use	0.00	5.00	5.00	0	0.00
Grand Total	0.00	35.00	35.00		10950.00

(iii) Whether ETP/STP Proposed, if so furnish following details:

Yes

Breakup of Recycled Water Usage		(m3/day)	(Days)	(m3/year)
a)	Total Waste Water Generated:	15.00	365	5475.00
b)	Quantity of Treated Water Available :	15.00		
(i)	Reuse in Commercial Activity:	0.00	0	0.00
(ii)	Reuse in Industrial Activity	0.00		0.00
(iii)	Reuse in Greenbelt Development :	5.00	0	0.00
(iv)	Other Uses	10.00	0	0.00
c)	Total Treated Water Utilised:	15.00		0.00
Net Ground Water Requirement :		30.00 (m3/day)		

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/11177/MH/INF/2024

4.	Whether Local Government Water Supply Network Exists in the Area, if yes, provide details.(\$)	No																				
5.	(i) Water Supply Application Status	Applied																				
	(ii) Water Supply Agency	Government																				
	a) Whether Water Supply Committed	No																				
	b) Whether Water Supply Denied	No																				
6.	(a) Groundwater Abstraction Structure- Existing																					
	Number of Existing Structures:	0																				
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">SNo.</th> <th style="width: 15%;">Type of Structure Name / Year of Construction</th> <th style="width: 10%;">Depth (Meter) / Diameter (mm)</th> <th style="width: 10%;">Depth to Water Level (Meters below Ground Level)</th> <th style="width: 10%;">Discharge (m3/Hour)</th> <th style="width: 10%;">Operational Hours (Day) / Days (Year)</th> <th style="width: 10%;">Mode of Lift Name</th> <th style="width: 10%;">Horse Power of Pump</th> <th style="width: 10%;">Whether fitted with Water Meter</th> <th style="width: 10%;">Whether Permission Registered with CGWA / If so Details Thereof</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof											
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof													
	(b) Groundwater Abstraction Structure- Proposed																					
	Number of Proposed Structures:	1																				
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">SNo.</th> <th style="width: 15%;">Type of Structure Name / Year of Construction</th> <th style="width: 10%;">Depth (Meter) / Diameter (mm)</th> <th style="width: 10%;">Depth to Water Level (Meters below Ground Level)</th> <th style="width: 10%;">Discharge (m3/Hour)</th> <th style="width: 10%;">Operational Hours (Day) / Days (Year)</th> <th style="width: 10%;">Mode of Lift Name</th> <th style="width: 10%;">Horse Power of Pump</th> <th style="width: 10%;">Whether fitted with Water Meter</th> <th style="width: 10%;">Whether Permission Registered with CGWA / If so Details Thereof</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Borewell / - / -</td> <td style="text-align: center;">- / -</td> <td></td> <td></td> <td style="text-align: center;">- / -</td> <td></td> <td></td> <td style="text-align: center;">Yes</td> <td style="text-align: center;">Yes / -</td> </tr> </tbody> </table>	SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof	1	Borewell / - / -	- / -			- / -			Yes	Yes / -	
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof													
1	Borewell / - / -	- / -			- / -			Yes	Yes / -													
7.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)																					
8.	Details of Rainwater Harvesting / Artificial Recharge Measures for Groundwater Recharge in the Area. If already Implemented, details may be Furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)																					
9.	Approval Letter of State Government Agency Approving the Infrastructure Development																					
10.	Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)																					
	Attached Consent/ Approval of Government Agency (Previous:Referral Letter) No Record Found!																					
	Letter Number																					
11.	Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:																					
	If Yes, so Details thereof with Status:																					

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/11177/MH/INF/2024

INFRASTRUCTURE USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application is submitted online on website <http://cgwa-noc.gov.in> to following office.

Regional Director, Central Ground Water Board Central Region, N.S. Building, Civil Lines, NAGPUR, MAHARASHTRA, 440001

3. Incomplete application will be summarily rejected.

Scanned copy of last page of application with signature and seal should be attached at prescribed place before submission of application.

4. Receipt of Processing Fee of Rs. 10000.00/- (Rupees Ten Thousand Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached in online application at prescribed place before submission of application.

Processing Fee:-

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Date:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

5.	Hard copy of application required:	No		
6.	Ground Water Quality Approved	Not Define	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	No	Ground Water Charge Amount:	
			Ground Water Arear Amount:	

Attached Files:

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))

No Attachment Found!

2). Location Map : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/11177/MH/INF/2024

**4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) :
(Refer: 1 (vi))**

S.No	Attachment Name	File Name
1	NAW	RK MORETHAN 10 KL.pdf

**5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) :
(Refer: 3)**

S.No	Attachment Name	File Name
1	NBC	Water requirement RK.pdf

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)

No Attachment Found!

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

No Attachment Found!

8). Authorization Letter (Previous:Authorization) :

No Attachment Found!

9). Approval Letter of State Government Agency : (Refer 9)

No Attachment Found!

10). Ground Water Quality :

S.No	Attachment Name	File Name
1	GWQ CLARIFICATION	GROUND WATER QUALITY REPORT CLARIFICATION.pdf

11). Scanned Infrastructure Application :

No Attachment Found!

12). Extra Attachment :

No Attachment Found!

13). Bharat Kosh Reciept (Porcessing Fee):

No Attachment Found!

14). Application with Signature and Seal:

S.No	Attachment Name	File Name
1	SIGN AND SEAL	RK SIGN AND SEAL.pdf

15). MSME certificate in case of MSME:

No Attachment Found!

16). Approval from Wetland Authority (in case of project area falling in Wetland zone):

S.No	Attachment Name	File Name
1	WETLAND AFFIDAVIT	RK WETLAND.pdf

466
Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/11177/MH/INF/2024

17). Penalty :

No Attachment Found!

Date :

Name & Signature of the applicant

Place :

(With official seal)

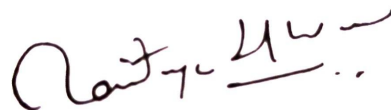
Associated User : VPG111

Submitted By User : VPG111

Submission Date : 30/03/2024

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

TRUE COPY





सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Rohan Kritika Co-op Housing Society Ltd											
Project Address:	Located At S.no 117,, Hissa No.a/1, B, Final Plot No.538 A,, Nr.p L Deshpande Udyan, Parvati, Pune 411030											
Town:	Pune	Block:	Pune City									
District:	Pune	State:	Maharashtra									
Pin Code:												
Communication Address:	S.no 117, Hissa No.a/1, B, Final Plot No.538 A, Nr.p L Deshpande Udyan, Parvati, Pune 411030, Pune City, Pune, Maharashtra - 411030											
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001											
1. NOC No.:	CGWA/NOC/INF/ORIG/2024/20241			2. Date of Issuence	4/30/2024 6:01:37 PM							
3. Application No.:	21-4/11177/MH/INF/2024			4. Category: (GWRE 2023)	Safe							
5. Project Status:	Expansion Of Existing Project			6. NOC Type:	New							
7. Valid from:	01/05/2024			8. Valid up to:	29/03/2029							
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water		Dewatering		Total					
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day m ³ /year					
	30.00	10950.00										
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:0						Total Proposed No.:1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	1	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):							10950.00					
12. Environment Compensation (if applicable) paid (Rs.):							0.00					
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers					Monitoring Mechanism						
						Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	1					1	0	0				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY

Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
<https://cgwa-noc.gov.in>

Application No.:	21-4/11177/MH/INF/2024	Date of Issuance:4/30/2024 6:01:37 PM
Name of Firm:	ROHAN KRITIKA CO-OP HOUSING SOCIETY LTD	
AppType Category:	Group housing	
Application Type:	Infrastructure	
PAN/GSTIN No. of Firm/Individual:	AAFAR4771D / 27AAFAR4771D1ZG	

S N	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
Rs. Rupees Twenty Thousand Nine Hundred Fifty Only		20950.00

This is an system generated invoice, hence, does not require ink signed.

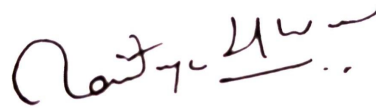
Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

TRUE COPY





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

- Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000193028

Application submitted on:
04-01-2024

Industry Information

Consent To: Renewal (Normal)
IIN No.: 00
Submit to: SRO - Pune I

Type of institution: Industry
Industry Type: O21 Building and construction project more than 20,000 sq. m built up area
Category: Orange
Scale: L.S.I

Location of industry/activity/etc: Local Body
Name of Local Body: PMC

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

- Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name Rajendra Desai	Address S.No.117 Parvati Sinhgad Road,Pune (Municipal Corporation.),Pune
Designation Chairman	Taluka Pune City
Area Sinhgad Road	District Pune
Telephone	Fax

Email

rkconsentmpcb@gmail.com

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

Rohan Kritika Co. Op. Housing Society Limited

Location of Unit

Parvati, Sinhgad Road, Pune

Survey number/Plot Number

S.No.117 A/1 and 117/B, Final Plot number 538/A

Taluka

Pune City

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

PMC

Planning Authority

PMC

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

PMC

Name of the licence issuing authority

PMC

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Rajendra Desai

Telephone number

7066666671

Fax number

000000

Officer responsible for day to day business

Hrishikesh Joshi

4. (a.) Are you registered Industrial unit ?

No

Registration number

NA

Date of registration

Jun 5, 2018

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

51.30

*** Verified**

Undertaking

*** Terms**

5

*** Consent Fee**

7500.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

3.03

*** Name**

Pune-Banglore Highway

River

0.50

Mutha

Human Habitation

1.00

Religious Place

6.00

ISKCON Temple

Historical Place

16.00

Sinhgad Fort

Creek/Sea

0.00

--NA--

6b. Enter Latitude and Longitude details of site

Latitude**Longitude**

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
30421.78	82581.07	2368

10. Month and year of commissioning of the Unit.

2018-06-05

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
05	1	8	Sunday

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	No		NA	
(b) If yes, please state population staying				
Number of person staying		Water consumption	Sewage generation	Whether is STP provided?
	0		0	No
(c) Indicate its location and distance with reference to plant site.				
Number of person staying		Water consumption		
NA		0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	--NA--	Building Construction Project	82581	82581	0	82581	Application for the Renewal of Consent To Operate

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
NA	--NA--	0	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

NA

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	261	235	STP	NA	--NA--	NA
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	NA	--NA--	NA
Water gets Polluted,Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling,spraying in mine pits or boiler feed	0	0	--NA--	NA	--NA--	NA
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of Local Body	Name of authority granting permission	Qauntity permitted
Local Body	PMC	PMC	262

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
235	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
262	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

NA

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Treatment unit	Size (mxm)	Retention time (hr)
STP	110	8

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	00	0

22.

(i) Are sewage and trade effluents mixed together? No

If yes, state at which stage-Whether before, intermittently or after treatment. NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) 0

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river) NA (ii) into creek/estuary (name of Creek/estuary) NA

(iii) into sea NA (iv) into drain/sewer (owner of sewer) NA

(v) On land for irrigation on owned land/ase land. Specify cropped area. 28 KLD of treated water is used for Gardening. (vi) Connected to CETP NA

(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day) 265

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	7
SS (mg/l)	350
BOD (mg/l)	250
COD (mg/l)	300
TDS (mg/l)	-

Specific pollutant if any	Name	Value
1	NA	00

pH	7.5
SS (mg/l)	20
BOD (mg/l)	10
COD (mg/l)	50
TDS (mg/l)	-

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
HSD	Ltr/M	30	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	DG	400	HSD
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
30	MS	As per Norms	As per Norms
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
0	0	0	0

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr.	Stack attached to No	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
.				
1	DG	NA	0	0

(Specify concentration of criteria pollutants and industry/process specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

477

25

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

21

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
WET	475	Kg/Day	OWC	USE FOR MANNURE	NA
DRY	118	Kg/Day	Handed over to authorized vendor	Handed over to authorized vendor	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
2300 Square meter	100 Square meter(0 %)	150

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

Application for Renewal of Consent

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Desai

Name : Desai

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	1	DG	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG 1	400	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
-----------------	----------	-----	-----------	----------	---------------

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
-------------------	--------------	---------

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

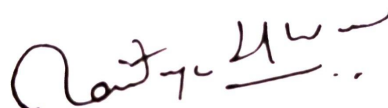
Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Guarantee Applicable:

No

TRUE COPY





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status: Success
Transaction Reference no: ZHMP1667956419
Transaction no: TXN2401002061
Transaction On: 10-01-2024 12:43:49
Payment For: MPCB-CONSENT-0000193028
Email: rkconsentmpcb@gmail.com
Mobile no: 7066666671
Amount: 7500.00 INR.

TRUE COPY

Phone:
Fax: 020 - 25811701
Email: sropune1@mpcb.gov.in



Jog Center, 3rd floor, Mumbai Pune Road,
Wakdewadi, Pune - 411003.

Date : 24 Feb 2024

To,
Rajendra Desai
S.No.117 Parvati Sinhgad Road,Pune (Municipal Corporation.),Pune

Subject: Application for Consent To renewal.

Reference: To your UAN MPCB-CONSENT-0000193028

Sir,

This office is in receipt of your above referred application for grant of Consent To MPCB-CONSENT-0000193028. On scrutiny it is observed that following documents/details are not submitted.

(A) Documents :

Sr.	Points	Observations and Remarks
-----	--------	--------------------------

Additional Remarks :

Submit Penal charges of Rs. 14548/- link given. You have provided 02 bore wells, not obtained CGWA NOC, clarify the same. You have not submitted warning and Show cause Notice reply.

Regards
SRO - Pune I

Note: This is a computerized system generated print ,hence does not require any signature.

TRUE COPY

ROHAN
Kritika

ROHAN KRITIKA CO-OPERATIVE HOUSING SOCIETY LIMITED
(REG: PNA/PNA(4)/HSG/(TC)/19084/2018-2019 Dt. 05/06/2018)
S.No. 117/A/1, 117/B, Final Plot No. 538/A, Parvati,
Sinhagad Road, Pune 411030-

Date: - 03.04.2024

Ref: RK/2024-25/008

To,
The Sub-Regional Officer, Pune 1,
Maharashtra Pollution Control Board,
2nd Floor, Jog Center, Wakadewadi,
Pune - 411005.

Subject: Reply to Scrutiny letter dated 24th February 2024

Project: "Rohan Kritika Co-Op housing society", S.No.117 A/1 and B, Parvati, Sinhagad Road, Pune

Reference: MPCB-CONSENT-0000193028

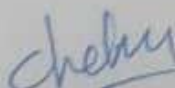
Respected Sir,

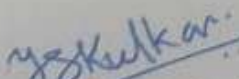
With the reference to above mentioned subject, we are herewith submitting the necessary reply for your information and further process.

Sr. No	Point	Reply with Annexure
1.	Submit Penal charges of Rs. 14548/-.	We will submit the charges soon.
2.	You have provided 02 bore wells, not obtained CGWA NOC, clarify the same.	We have applied for the same. attached application copy as Annexure 1.
3.	You have not submitted warning and Show cause notice reply.	-

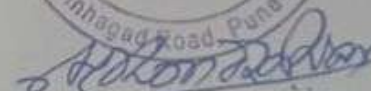
Thanking you,

For & on behalf of the Management Committee
ROHAN KRITIKA CO-OPERATIVE HOUSING SOCIETY LTD

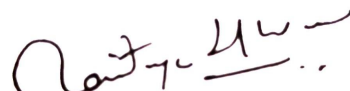

Mr. Chetan Sharad Golande
Chairman


Mr. Yogesh Shrikrishna Kulkarni
Secretary




Mr. Sopan Namdeo Kondhalkar
Treasurer

TRUE COPY





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status: Success
Transaction Reference no: ZHD51901897946
Transaction no: TXN2404002103
Transaction On: 12-04-2024 11:32:32
Payment For: MPCB-CONSENT-0000193028
Email: rkconsentmpcb@gmail.com
Mobile no: 7066666671
Amount: 14548.00 INR.

TRUE COPY